

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 820
TO BE ANSWERED ON 23RD JULY, 2021**

ADULTERATION OF JAGGERY

820. SHRI A.K.P. CHINRAJ:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the measures taken by the Government regarding adulteration of jaggery in the district of Namakkal; and
- (b) the number of cases that are registered for adulteration of jaggery in said district?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a): Food Safety and Standards Authority of India (FSSAI) has informed that the quality parameter for Gud or Jaggery has been prescribed under Regulation 2.8.4 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011. All Food Business Operators involved in processing/manufacture of Jaggery have to comply with all the quality parameters prescribed under the said Regulations.

The implementation and the enforcement of FSS Act, 2006, Rules and Regulations made there under primarily lies with State/UT Governments.

As per information received from State Government of Tamil Nadu, appropriate measures to curb Jaggery adulteration such as regular inspections of the Jaggery manufacturing units, lifting of surveillance and legal samples of Jaggery for analysis were initiated. Further action based on the findings of the analysis report were taken. State level meetings as well as district level meetings have been conducted from time to time by the Commissioner of Food Safety, Tamil Nadu with the Jaggery associations and other related associations to address the issue of adulteration of Jaggery.

Several awareness campaigns were conducted among manufactures, merchants and consumers about ill effects of adulteration.

Further, it has been informed by the State that regular inspections are being carried out in the district to check the compliance of the prescribed standards.

(b): As per the information received from State of Tamil Nadu, 90 legal samples of Jaggery were lifted between 12.04.2014 to 07.07.2021 and sent for analysis. Based on the analysis report, actions have been initiated against the defaulting food business operators. During this period, 36 Adjudication cases were filed. Out of 36 adjudication cases filed, in 33 cases penalty amounting to Rs.4,79,000/- was levied. Additionally, 14 Criminal cases were filed in Judicial Magistrate Court.